

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:880
ANSWERED ON:02.03.2010
SUGAR STOCK LIMIT
Reddy Shri K. Jayasurya Prakash

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the Government has imposed/proposes to impose stock holding limits of sugar on bulk consumers such as manufacturers of soft drinks, icecream, biscuits etc.;
- (b) if so, the details thereof and the reasons therefor; and
- (c) the benefits likely to accrue therefrom particularly with regard to the availability and prices of sugar in the country?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF THE STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (PROF. K.V. THOMAS)

(a),(b)&(c): The Central Government has imposed stockholding limit on bulk consumers of sugar (using or consuming more than ten quintals of sugar per month) vide notification dated 22.08.2009 providing that they shall not hold stocks exceeding 15 days of their requirement from domestically produced sugar. The notification came into effect from 19.09.2009. Vide notification dated 05.02.2010, the Central Government has reduced the stockholding limit on bulk consumers from fifteen days to ten days of requirement, with effect from 20.02.2010 for a period of one hundred eighty days. Since non-household consumers are estimated to be consuming more than sixty percent of the total non-levy (free sale) sugar consumed in the country, the measure is intended to make adequate quantities of sugar available to the household sector and sobering impact on prices of sugar.